

**Hansraj
Vs.
Shanti Devi & Ors.**

DR.No.86/20

New No.785/20

18.08.2020

E-file is received by receiving e-mail from the office of Ld. Senior Civil Judge on 18.08.2020. It be checked and registered.

Present: None.

DR petition perused. Let the rent be deposited within four weeks from today. On filing of treasury challan/deposit voucher, process fees and WhatsApp number, fax number and e-mail address of the respondent, issue notice of the petition for service upon the respondent for 18.11.2020 with endorsement that the respondent may file objections, if any, within 30 days from receiving notice.

Depending on whether the petitioner files the WhatsApp number, fax number or e-mail address, process be sent through WhatsApp, fax and e-mail. Court fee be paid by the next date of hearing and proof be furnished.

Copy of this order be sent to the Ld. Counsel for the petitioner.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
18.08.2020